

गृह मंत्रालय में उप-मंत्री (श्री एक०एच० अ० हूलिन : (क) और (ख) इस समय विधि और व्यवस्था बनाये रखने में राज्य सरकार की सहायता के लिये केन्द्रीय रिजर्व पुलिस की 45 कम्पनियाँ और सीमा सुरक्षा बल की 7 कम्पनियाँ बिहार में तैनात की गई है इन बलों का तैनातगी पर व्यय के आकड़े एकत्रित किये जा रहे हैं यथाशीघ्र तथा सदन के पटल पर रख दिये जायेंगे।

CORRECTION OF ANSWER TO USQ No. 509 DATED 24-7-1974 RE: LOSS OF LIFE AND PROPERTY DUE TO RAINS IN BOMBAY.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): According to the detailed report subsequently received from the State Government, the correct information relating to part (b) of the Question is as under:—

(b) (i) Loss of human lives 53 died and 20 injured

(ii) Loss of Government property Nil.

(iii) Loss of private property Rs 2,31,300

CORRECTION OF ANSWER TO USQ NO. 342 DATED 24-7-1974 RE: INCREASE IN PRICE OF MANUFACTURED GOODS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): In reply to Unstarred Question No. 342 answered in the Lok Sabha on 24th July, 1974 regarding increase in price of manufactured goods, two items whose prices have been allowed to be increased after April, 1974 and until 24th July, 1974, among industrial products concerning the Ministry of Industrial Development, were missed out inadvertently. The reply given is, therefore, corrected to read as follows:—

(b) In so far as industries falling under the Ministry of Industrial Development are concerned, increases in

the prices of such items have been allowed as shown below:—

Name of item	Magnitude of price increase allowed
(i) Cement produced through the use of furnace oil	Rs. 50 per tonne.
(ii) Baby food	About Rs. 5 to 6 per kg
(iii) Aluminium fluoride	Rs. 550 per tonne in the case of Messrs Navin Flourine Industries; and Rs. 150 in the case of Messrs Everest Refrigerants, Limited and
(iv) Cryolite	Rs. 130 per tonne.

In regard to automobile tyres the price control which was earlier in force in respect of certain categories, was withdrawn.

PAPERS LAID ON THE TABLE

12.00 hrs.

DELHI SALES TAX (SEVENTH AMENDMENT) RULES, 1974, NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT 1959 AN NOTIFICATION RESCINDING EARLIER NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Seventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F. 4(33)/67-Fin. (G) in Delhi Gazette dated the 24th July, 1974 under subsection (4) of section 26 of the Bengal Finance (Sales Tax, Act 1941, as in force in in the Union Territory of Delhi.